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Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2683/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.K. Naik, Member(A)

New Delhi, this the 8th day of November, 2004

Ms.Rita Tara,
W/o late Shri S.P.Tara,
R/o 107, Manocha Apartments,
Vikas Puri, New Delhi

....Applicant

(By Advocate: Shri V.V.R.Rao)

Versus

1. The Director of Education,
Government of NCT of Delhi
2. The A.O. (Pay Fixation Cell),
Directorate of Education,
Government of NCT of Delhi
3. The Principal GG SSS No.1,
B-Block, Janak Puri, New Delhi

....Respondents

Order(Oral)

Justice V.S. Aggarwal, Chairman

The applicant was selected as TGT (Science). She contends that in pursuance of the order of the Supreme Court in the case of Union of India vs. Ishwar Singh Khatri and others, the seniority list has been drawn. Thereafter, the seniority has been awarded to her.

2. The precise grievance of the applicant is that her pay should be fixed from 20.1.1984 alongwith arrears and she has to be granted seniority from the same date.

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3. In this regard, the applicant has already submitted a representation dated 22.7.2003 addressed to the Director (Education), Government of National Capital Territory of Delhi.

4. When rights of the respondents are not likely to be affected, we deem it unnecessary to issue a notice to show cause while disposing of the present petition. It is directed that respondent no. 1 would consider the said representation and pass an appropriate speaking order within four months of the receipt of the certified copy of the present order and communicate it to the applicant. O.A. is disposed of.

Naik
(S.K. Naik)
Member(A)

/dkm/

Aggarwal
(V.S. Aggarwal)
Chairman